

**DIVISION BENCH**

**ITEM NO.4**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.10/2024 IN CP No.51/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 14<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SAROJ TYAGI V/S ASTRON SOLPOWER PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Utsav Trivedi with Sh. Lalit Chauhan, : *For the Petitioner & Res. in CA*  
Ms. Manini Roy, Ms. Shivani Bhushan,  
& Ms. Nandini Acharya, Adv.

Sh. Ankit Singh, Adv. : *For the Res. Nos.1-5 & Applicant*

**ORDER**

**CA NO.10/2024**

Ld. Counsels representing the parties are present through VC.

- 1.** This application has been filed by the Applicant/ Respondent.
- 2.** Let notice be issued to the Ld. Counsel, Ms. Manini Roy representing the Petitioner in the main petition, who accepts notice and therefore, waives service. She also seeks and is granted three weeks time to file reply, with an advance copy to be supplied to the opposite side.
- 3.** The matter is adjourned for 11<sup>th</sup> July, 2024, when the main case is already listed for hearing.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**14<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*